THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET



APPLICATION NO.: ____

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY ORDERS OF THE TRIBUNAL CP No. 23/2006. 30.10.2006. Mr G.P. Kaushik counsel for the petitioner. Heard. Issue notice to the respondents returnable within six weeks as to why they g soul should not be proceeded against the alleged violation of the order dated 22.12.2004 passed in OA No.236/2006. In the meantime, respondents may file reply to the OA. However, the personal presence of the contemners is hereby dispensed Modricoswith for the time being. Let the CP be listed on ER153 3.01.2007. Strund (F. P. SHUKLA) (M. L. C ADMINISTRATIVE MEMBER JUDICIAL MEMBER P.C./ CP 27 2 NG with ma 365/2~6 (DA 236/2~3) Mr. V. le Mishra, proxy townsel for Mr. G.P. Krushin, townsel for applicant/Petilione Mr R. G. Grapts, winsel for hespolis Heard in berned your led for The parties. The co stands disposed of by a separate order. In sew of the order passed is The ce mo order is helphored to be pareled in ma 265/2006, MA 765/2006 also stand disposed of.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of January, 2006

CONTEMPT PETITION NO.23/2006 IN ORIGINAL APPLICATION NO.236/2003

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Daglu s/o Shri Dhanna, R/o Indira Colony Nadi Mendratak, Aligarh, Tehsil Beawar, Distt.Ajmer.

By Advocate : Shri V.K.Mishra, proxy counsel for Shri G.P.Kaushik

... Applicant/Petitioner

Versus

- Shri S.B.Bhattacharya, General Manager, North Western Railway, Hasanpura Road, Jaipur.
- 2. Shri A.K.Gupta, Divisional Rail Manager, North Western Railway, Ajmer.
- 3. Shri Basumal,
 Accounts Officer,
 Rail Mandal,
 North Western Railway,
 Ajmer.

·By Advocate : Shri R.G.Gupta

... Respondents

ORDER (ORAL)

This Contempt Petition has been filed by the applicant/petitioner against the alleged violation of the order dated 22.12.2004, passed by this Tribunal in OA 236/2003. By the said order, this

Tribunal has quashed the order dated 12.7.2001 with further liberty reserved to the respondents to pass appropriate order after issuing the show-cause notice to the applicant.

- 2. Notice of this CP was given to the respondents. The respondents have filed their reply. Alongwith the reply, the respondents have annexed copy of the order dated 5.10.2006 (Ann.CP.R/3), whereby the respondents have passed fresh order after issuing the show-cause notice to the applicant and receiving his reply. The reply filed by the respondents is taken on record. As the respondents have finally passed the order after issuing the show-cause notice to the applicant and considering his reply, this CP do not survive for consideration.
- 3. The Contempt Petition stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

(J.P.SHUKLA) MEMBER (A)

(M.L.CHAUHAN)
MEMBER (J)

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